

regarding fees being charged for treatment in Irwin Hospital, Delhi;

(b) remedial steps being taken; and

(c) whether on account of fee charges, number of patients visiting this hospital is considerably reduced?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M ISHAQUE): (a) Yes.

(b) The Delhi Administration under whose control the Irwin Hospital is, has informed that there is no proposal to revise the decision to charge the fees. However, in emergent cases no fee is charged. Some categories of patients are exempt from the provision.

(c) The number of patients attending the hospital is reported to have dropped to some extent and not much.

Central Financial Liability for Development and Maintenance of Road Links in Kerala

1625. SHRI C. H. MOHAMED KOYA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether any agreement has been entered into between Government of Kerala and the Ministry in regard to the acceptance of Central financial liability for the development and maintenance of road links in all towns in Kerala served by National Highways;

(b) if so, whether they have represented that the agreement should be given effect from the date of declaration of the roads as National Highways i.e. from 1-4-63 in the case of NH 47 and NH 47-A and from 7-3-1972 in the case of NH 17; and

(c) the reaction of Government to the suggestion of the State Government?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): (a) No, Sir.

(b) Yes, Sir.

(c) The Government of Kerala had made a request that instead of one agreement prescribed by the Government of India, they may be allowed to execute two separate agreements, namely, one for giving financial assistance to the State Government from retrospective dates, as mentioned in part (b) of the Question, and the other relating to State Government's responsibility for construction of parallel service roads; the second agreement to be given effect from the date of its execution. The State Government was informed in June, 1975, that their request for execution of two separate agreements as stated above could not be acceded to and that the State Government should reconsider the matter and enter into one composite agreement. As regards the dates from which the agreement should come into force, it was stated that the matter would be decided after the State Government had communicated their final views in the matter. So far, no formal reply in the matter has been received from the State Government.

भारत इन्डिया यूनिवर्सिटी एम्प्लाइज फेडरेशन द्वारा प्रार्थना

1626. श्री रामावतार शाल्की : क्या कृपया मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत इन्डिया यूनिवर्सिटी एम्प्लाइज फेडरेशन ने विश्व विद्यालय में काम करने वाले कर्मचारियों की मांगों के बारे में प्रधान मंत्री को कोई ज्ञापन दिया है ;

(ख) क्या इनकी एक प्रति उन्हें भी भेजी गई है, और

(ग) यदि हाँ, तो उस पर सरकार की प्रतिक्रिया क्या है ?